**1**

**HCT-M9**

**NET WORKING DAYS WITH DETAILS OF NON-WORKING DAYS**

**(DURING THE MONTH OF** .........................., **2016)**

|  |  |  |  |  |
| --- | --- | --- | --- | --- |
|  |  |  | **DATES OF THE MONTH UNDER REPORT** | **NO OF DAYS** |
| **1** | **Sunday/Second Saturday** | : |  |  |  |  |  |  |  |  | **.........DD** |
| **2** | **Gazetted/Local Holidays** | : |  |  |  |  |  |  |  |  | **.........DD** |
| **3** | **P.O. is on leave** | : |  |  |  |  |  |  |  |  | **.........DD** |
| **4** | **Number of Non-working days** | : |  | **.........DD** |
| **5** | **Net Working days** | : |  | **.........DD** |

1. Certified that no Bill of Road and Diet Money of witnesses who have been examined/allowed to go unexamined during the month under report is pending in the Court or, that all the witnesses have been paid the Road and Diet Money on the day of hearing and no bill is pending for payments in the *Nazarat* Section.
2. Certified that all the Judgments have been dictated, signed and pronounced within the prescribed time from the date of hearing the arguments.

**Signature of the Presiding Officer**

**11**

**CERTIFICATES TO MONTHLY STATEMENTS**

1. **Certified that**–
2. all the judgments were **pronounced within the prescribed time** after hearing the final arguments;
3. **all the adjourned *sine die*** records of the case have been correctly shown as ‘**Pending**’ in the relevant column of the statement;

(c) **the total number of cases received by transfer during the month under report** have been added to the relevant column of this statement;

1. The figures in **Column No.13** **tally with** the results after subtracting figures appearing in **Column No.11** from figure of **Column No.6**;
2. For the purpose of this statement, **original date** **of institution** in respect of **remand** and cases **restored** or **received by transfer** has been taken into consideration; and
3. **Correctness of the figures** has been verified by me.

**NOTES TO MONTHLY STATEMENTS**

1. The due date for reaching **all the statements** in High Court is 10th of every mont**h** of the succeeding month to which the statements relate. Delay, if any, in the submission of the statement is required to be **explained in the forwarding letter**.
2. Nature of cases indicated below Column No.1 is **not exhaustive but illustrative**. Only nature of cases on broad lines has been indicated.

**7**

**CERTIFICATES TO MONTHLY STATEMENTS**

1. **Certified that**–
2. all the judgments were **pronounced within the prescribed time** after hearing the final arguments;
3. **all the adjourned *sine die*** records of the case have been correctly shown as ‘**Pending**’ in the relevant column of the statement;

(c) **the total number of cases received by transfer during the month under report** have been added to the relevant column of this statement;

1. The figures in **Column No.13** **tally with** the results after subtracting figures appearing in **Column No.11** from figure of **Column No.6**;
2. For the purpose of this statement, **original date** **of institution** in respect of **remand** and cases **restored** or **received by transfer** has been taken into consideration; and
3. **Correctness of the figures** has been verified by me.

**NOTES TO MONTHLY STATEMENTS**

1. The due date for reaching **all the statements** in High Court is 10th of every mont**h** of the succeeding month to which the statements relate. Delay, if any, in the submission of the statement is required to be **explained in the forwarding letter**.
2. Nature of cases indicated below Column No.1 is **not exhaustive but illustrative**. Only nature of cases on broad lines has been indicated.